



**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing

**O.A. No.62/1150/2020**

This the 11<sup>th</sup> day, Friday of December, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

**Hon'ble Mr. Pradeep Kumar, Member (A)**

1. Mst. Zooni Begum Aged 70 years, W/o. Muhammad Akram Ahanger, S/o. Rahim Ahanger, R/o. Hariparigam Tehsil Awantipora District Pulwama;
2. Ghulam Rasool Dar, aged 62 years, S/o. Kh. Juma Dar, R/o. Wangipora Tehsil Sumbal Sonawari District Bandipora.

.....Applicants

(Mr. L.A. Latif, Advocate)

**Versus**

1. Union Territory of Jammu & Kashmir  
Through its Principal Secretary to Government,  
Power Development Department,  
Civil Secretariat Srinagar/Jammu-180 001;
2. Chief Engineer Kashmir,  
Power Development Corporation Ltd. (O&M) Srinagar  
(KPDCL)-190 001;
3. Executive Engineer,  
Kashmir Power Development Corporation (O&M) Division,  
Awantipora District Pulwama-192 301;
4. Executive Engineer,  
Kashmir Power Development Corporation (O&M) Division,  
Sumbal Sonawari District Bandipora-193 502.

..... Respondents

(Mr. Amit Gupta, Additional Advocate General)

**ORDER (ORAL)**

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

OA has been filed by the applicant seeking direction directing the respondents to pay the petitioners the pay scale of and grade attached to the post of meter reader (executive) in the pay scale of Rs. 220-430 (pre-revised) w.e.f. the respective dates they have been promoted as meter reader (executive cadre) with all consequential benefits retrospectively and to consider and settle their cases on the same analogy and principles as has been accorded the by Hon'ble High Court J&K, Srinagar in its judgments.

2. It has been submitted by learned counsel for the applicants that applicants have retired from service while working as Metre Readers and as they have not been extended the benefit of pay scale and grade pay attached to the meter readers (Executive) as per the law laid down by the various Courts, they have filed the instant OA seeking the aforesaid relief.

3. Heard learned counsel for the applicants and Mr. Amit Gupta, Learned Additional Advocate General appearing for the respondents and we have gone through the OA and perused the documents annexed to it.

4. Learned counsel for the applicants submits that the representation of the applicants dated 09.04.2018, Annexure A4 which is pending with the respondents and his clients would be satisfied if the respondents are

directed to consider and dispose of the same by passing a reasoned and speaking order within a stipulated period.

5. With the limited prayer sought by the learned counsel for the applicants, the OA is disposed by directing the respondents to consider and dispose of the pending representation of the applicant dated 09.04.2018, Annexure A4, in accordance with relevant rules and law laid down by the various courts within a period of one month from the date of receipt of copy of the order. It is made clear that we have not observed anything on the merits of the case. The OA is accordingly disposed of at admission stage. There shall be no order as to costs.

**(Pradeep Kumar)**  
**Member (A)**

**(Rakesh Sagar Jain)**  
**Member (J)**

asvs